(c) whether any opportunity was provided to all these retired employees to question as to what are the charges against them for which they have been punished?

THE MINISTER OF STATE THE DEPARTMENT OF EXPENDI-TURE IN THE MINISTRY OF FIN-ANCE (SHRI B. K. GADHVI): (a) and (b) Only one Inspector (Senior Grade) of Chittoor Range-I, Nellore Division has been retired in August, 1986 under rule 48 of the Central Civil Services (Pension) Rules, 1972. Under this rule, the appointing authority may retire a Government vant in the public interest after he has completed 30 years' qualifying service.

(c) Premature retirement under this rule is not a punishment and no opportunity to show cause against the proposed action of premature retirement is required to be given under the rules to the officer concerned.

Financial irregularities committed by M/s. Godfrey Phillips (India) Ltd.

2003. SHRI MUKHTIAR SINGH MALIK: Will the Minister of FINANCE be pleased to state:

- (a) whether it is a fact that M/s. Godfrey Phillips (India) Ltd., a cigarette manufacturing company of Bombay has been evading excise duty;
- (b) whether it is also a fact that the above mentioned Company has also been violating the Foreign Exchange Regulations Act;
- (c) what is the amount of excise duty and income tax outstanding against the Company at present; and
- (d) what steps Government have taken to realise the amount?

THE MINISTER OF STATE IN THE DEPARTMENT OF EXPENDITURE IN THE MINISTRY OF FINANCE (SHRI B. K. GADHVI): (a)

to (d) The information to the extent possible is being collected and will be laid on the Table of the House

Request for removal of imported adhesive from the list of goods pernuitted for import

2004. SHRI SATYA PRAKASH MALAVIYA: Will the Minister of COMMERCE be pleased to state:

- (a) whether Government have received any representation to the effect that imported self-adhesive tables be removed from the list of goods permitted for import under REP licences; and
- (b) if so, what action has been taken thereon?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE (SHRI P. R. DAS MUNSHI): (a) It is presumed that the reference is to self-adhesive tapes. Representations have been received for dis-allowing import of self-adhesive tapes against REP licences.

(b) Limited quantities of self-adhesive tapes are permitted for import for augmenting export of certain products. No change in the policy is considered necessary for the present.

Problems faced by units in Madras Export Processing Zone in securing loans

2005. SHRI M. VINCENT: Will the Minister of COMMERCE be pleased to state:

- (a) whether it is a fact that the nationalised banks and Governmental financial institutions are adopting a delaying tactics in the matter of extending term loans to the units licenced to come up in the Madras Export Processing Zone;
- (b) if so, how many units are handicapped for want of financial help